

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 13/RP/2022 in
Petition No. 660/TT/2020**

Subject : Petition seeking review of order dated 3.1.2022 in Petition No. 660/TT/2020.

Date of Hearing : 12.8.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Assam Electricity Grid Corporation Ltd.& 6 Others

Parties present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Review Petitioner made the following submissions:
 - a. PGCIL has filed the instant Review Petition seeking review of order dated 3.1.2022 in Petition No. 660/TT/2020 wherein tariff of 2019-24 period was approved for 1X500 MVA, 400/220/33 kV, 3- Ph ICT-3 with GIS bays in 400 kV side and AIS bays in 220 kV side at Misa Sub-station under “North-Eastern Region Strengthening Scheme-IV (NERSS-IV)” in North-Eastern Region. The review petition was admitted by the Commission on 24.6.2022.
 - b. The transmission asset was implemented as part of the North-Eastern Region Strengthening Scheme-IV which comprised of six number of assets covered under Petition No. 237/TT/2018, Petition No.68/TT/2021 and Petition No. 660/TT/2020. The reasons for time over-run in Petition No. 660/TT/2020 were similar to Petition No. 237/TT/2018 and Petition No.68/TT/2021 and accordingly supporting documents were submitted



along with Petition No. 237/TT/2018 and Petition No. 68/TT/2021. However, inadvertently the documents could not be submitted in Petition No. 660/TT/2020. Further, the documents enclosed along with Petition No. 237/TT/2018 and Petition No. 68/TT/2021 were also referred to by the Review Petitioner in Petition No. 660/TT/2020 during the hearing of the Petition No. 660/TT/2020 on 29.10.2021.

- c. In view of the non-submission of the supporting documents, the time over-run in implementing the asset was disallowed. Requested to take into consideration the documents submitted and condone the time over-run by allowing the review petition.
 - d. No reply has been received from any of the Respondents.
3. After hearing the learned counsel for the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

